BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPLE BENCH AT NEW DELHI

EXECUTION APPLICATION 34/2024
IN
ORIGINAL APPLICATION NO. 338/2023

IN THE MATTER OF:

RAVENDRA SINGH …APPLICANT

VERSUS

NHAI & ORS. …RESPONDENTS

INDEX

SL.NO.	PARTICULARS	PAGE NO.
1.	**Annexure –1** A Copy of Appointment of Additional District Magistrate City) and Executive Engineer, Public Works Departments (PD), Agra in the joint committee alongwith translated copy.	**1-4**
2.	**Annexure-2** A Copy of Appointment of Regional, Officer, U.P Pollution Control Board alongwith translated copy.	**5-7**
3.	**Annexure-3** A Copy of letter dated 11.07.2023 sent by Agra Gwalior Pathways Pvt. Ltd alongwith translated copy.	**8-11**

4.	**Annexure-4** A Copy of letter dated 22.08.2024 sent by Project Director, Project Implementation unit, National Highway Authority of India, Gwalior to the Applicant alongwith translated copy.	**12-17**
5.	**Annexure- 5** A copy of the Photos of Joint Inspection conducted by the Committee on 08.10.2024	**18**
6.	**Annexure- 6** A Copy of letter dated 30.11.2024 sent by Regional Officer of the U.P Pollution Control Board, Agra to Project Director, National Highway Authority of India, Gwalior alongwith translated copy.	**19-24**

THROUGH:

SOMESH TIWARI
COUNSELS FOR THE RESPONDENT NO.02
VARDHARMA CHAMBERS
11&11A, Golf Apartments, Golf Links, New Delhi – 110003
Ph: 99360 84179
Email: vardharma@gmail.com

PLACE: New Delhi

DATE: 24.01.2025

टिप्पणी एवं आदेश

उपाध्यक्ष, आगरा विकास प्राधिकरण/जिलाधिकारी महोदय,

कृपया पत्रावली में दाहिनी ओर सम्मुख संलग्न मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0–338/2023 (रविन्द्र सिंह बनाम भारतीय राष्ट्रीय राजमार्ग प्राधिकरण एवं अन्य) में पारित आदेश दिनांक 22.05.2023 का अवलोकन करने का कष्ट करें।

उल्लेखनीय है कि प्रश्नगत प्रकरण में श्री रविन्द्र सिंह द्वारा शिकायत की गई है कि भारतीय राष्ट्रीय राजमार्ग प्राधिकरण द्वारा रोहता से लेकर नगला मकरौल, इटौरा, आगरा के 12 कि0मी0 स्ट्रैच में सड़क का निर्माण किया गया है तथा सड़क के दोनो तरफ सर्विस लेन का निर्माण भी किया गया है। राष्ट्रीय राजमार्ग के दोनो तरफ एप्रूव्ड एवं अनएप्रूव्ड रिहायशी कॉलोनी में हजारों लोग निवास कर रहें हैं। प्राईवेट कॉलोनाईजर्स द्वारा प्लाट एलॉट किये गये हैं तथा 12 कि0मी0 स्ट्रैच में कृषि भूमि एवं मार्केट भी है। शिकायतकर्ता एवं अन्य रिहायशी लोगों को उपरोक्त स्थल पर ड्रेनेज कन्जेशन होने की वजह से वाटर लॉगिंग एवं फ्लडिंग होने के कारण कठिनाईयों का सामना करना पड़ रहा है, के सम्बन्ध में मा0 राष्ट्रीय अधिकरण में परिवाद दाखिल किया गया है। जिसमें मा0 अधिकरण द्वारा दिनांक 22.05.2023 को निम्नवत् आदेश पारित किये गये है:–

"2. The applicant and other inhabitants of the area are facing problem of drainage congestion leading to water logging and flooding. The affected stretch has witnessed almost knee-deep water logging. Rainwater mixes with sewer water and spreads foul odour. This creates unsanitary conditions with potential health risk for residents. Agra Development Authority (ADA) has to construct a drainage network system for the area and NHAI has to develop a drain (nalla) along the side of the National highway from Rohta to Kakua. Water accumulation is causing-water-borne diseases. Despite regular complaints, the Agra development Authority (ADA) and NHAI have done nothing to solve the problem. This is degrading the environment calling for intervention of this Tribunal under section 15 of the NGT Act, 2010.

3. The applicant has annexed photographs of the area in support of his averments and also copy of letter dated 31.03.2023 addressed to the Chairman, NHAI.

4. We are of the opinion that grievance needs to be looked into and remedial action in accordance with law by a joint Committee of Agra Development Authority, UP State PCB and District Magistrate, Agra."

मा0 अधिकरण के उपरोक्त आदेशों में उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा विकास प्राधिकरण एवं जिलाधिकारी महोदय, आगरा की संयुक्त समिति का गठन करते हुए नियमानुसार उपचारात्मक कार्यवाही किये जाने के सम्बन्ध में निर्देश पारित किये गये हैं। उपरोक्त के क्रम में आगरा विकास प्राधिकरण/जिलाधिकारी महोदय, आगरा की तरफ से संयुक्त समिति हेतु अधिकारी नामित करना चाहें।

31/5/23

(डॉ0 विश्वनाथ शर्मा)
क्षेत्रीय अधिकारी

प्र. CTP (TTL) नामित

ADM City & ExEn PWD (ID) नामित।

उपाध्यक्ष,
आगरा विकास प्राधिकरण,
आगरा

जिलाधिकारी,
आगरा। 1/6/23

31/5/23

TRUE COPY

Annexure 1

REMARKS & ORDER

Vice President, Agra Development Authority/ District Magistrate

Kindly peruse the order dated 22.05.2023 passed by Hon'ble National Green Tribunal, New Delhi in O.A. No.338/2023 in case titled Ravindra Singh Vs. National Highway Authority of India & Ors., which is enclosed at the right side of the records.

It is noticeable that in the questioned matter, Mr. Ravindra Singh has made complaint that National Highway Authority of India has constructed road of 12 Km stretch from Rohta till Nagla Makraul, Itora, Agra and constructed service lane at both sides of the road as well. On both sides of National Highway, thousands of people are residing. Private colonizers have allotted plots and agriculture and market are also situated in the said 12Km stretch. The Complainant and other residents are facing water logging and clouding problems, on

account of drainage connections provided to them at the aforesaid site and in this regard Hon'ble Tribunal has passed the following order :

> "2. *The Applicant and other inhabitants of the area are facing problem of drainage congestion leading to water logging and flooding. The affected stretch has witnessed almost knee-deep water logging water logging. Rainwater mixes with sewer water and spreads foul odour. The creates unsanitary conditions with potential health risk for residents. Agra Development Authority (ADA) has to construct a drainage network system for the area and NHAI has to develop a drain (nalla) along the side of the National Highway from Rohta to Kakua. Water accumulation is causing water borne diseases. Despite regular complains, the Agra Development Authority (ADA) and NHAI have done nothing to solve the problem. This is degrading the environment calling for intervention of this Tribunal under section 15 of the NGT Act, 2010.*
>
> 3. *The Applicant has annexed photographs of the area in support of his averments and also copy of letter dated 31.03.2023 addressed to the Chairman, NHAI.*
>
> 4. *We are of the opinion that grievance needs to be looked into and remedial action in accordance with law by a Joint Committee of Agra Development Authority UP State PCB and District Magistrate, Agra.*"

In the aforesaid order of Hon'ble Tribunal, by constituting Joint Committee of U.P. Pollution Control Board, Agra Development Board and District Magistrate, order has been passed in respect of taking remedial action as per rule. In regard to the above, would you like to nominate officer for Joint Committee on behalf of Agra Development Authority/District Magistrate, Agra.

Sd\- dated 31.05.2023
(Dr. Vishwanath Sharma)
Regional Officer

CTP (TTL)
Nominated

ADM City & Ex. PWD (1)

Sd\-
Vice President
Agra Development Authority
Agra

Sd\- Dt.01.06.2023
District Magistrate
Agra

TRUE COPY

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या F944493 /सी–4/विधि/एनजीटी–421/23 दिनांक 26-5-23

मा0 एन0जी0टी0 प्रकरण/ई–मेल

सेवा में,

(1) जिलाधिकारी,
आगरा।

(2) उपाध्यक्ष,
आगरा विकास प्राधिकरण, आगरा।

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–338/2023 रावेन्द्र सिंह बनाम नेशनल हाइवेज अथारिटी ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 22.05.2023 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–338/2023 रावेन्द्र सिंह बनाम नेशनल हाइवेज अथारिटी ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 22.05.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके सुसंगत अंश निम्नवत् हैं–

"......4. We are of the opinion that grievance needs to be looked into and remedial action in accordance with law by a joint Committee of Agra Development Authority, UP State PCB and District Magistrate, Agra.

The application is disposed of accordingly."

उक्त आदेश के अनुपालन में राज्य बोर्ड के प्रतिनिधित्व हेतु डा0 विश्वनाथ शर्मा, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा (मो0 नं0–7839891805 ई–मेल–roagra@uppcb.in) को नामित किया जाता है।

अतः अनुरोध है कि मा0 एन0जी0टी0 के उपरोक्त आदेशों के अनुपालन में गठित संयुक्त समिति हेतु प्रतिनिधि नामित करने का कष्ट करें।

भवदीय,

(अजय कुमार शर्मा)
सदस्य सचिव

JA
Jikart
3/6/23

प्रतिलिपि :–

1. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा को इस निर्देश के साथ प्रेषित कि माननीय एन0जी0टी0 के आदेशों के अनुपालन में गठित समिति के साथ समन्वय स्थापित कर, निर्धारित समयावधि में कार्यवाही करना सुनिश्चित करें तथा कृत कार्यवाही की सूचना से मुख्यालय को अवगत करायें।
2. विधि अधिकारी–प्रथम, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ।

सदस्य सचिव

TRUE COPY

Annexure 2

UTTAR PRADESH POLLUTION
CONTROL BOARD

Ref. No.94493/C-4/Legal/NGT-421/23
Dated : 26.05.2023

Hon'ble NGT CASE/Email

To,

(1) The District Magistrate, Agra

(2) The Vide President
Agra Development Authority, Agra

SUBJECT : In regard to the compliance of order dated 22.05.2023 passed in O.A. No.338/2023 titled as Ravindra Singh Vs. National Highway Authority of India & Ors. filed before Hon'ble National Green Tribunal.

Sir,

Kindly take reference of order dated 22.05.2023 passed in O.A. No.338/2023 titled as Ravindra Singh Vs. National Highway Authority of India & Ors. filed before Hon'ble National Green Tribunal relevant portion of which is as under :

> "……… 4. *We are of the opinion that grievance needs to be looked into and*

remedial action in accordance with law by a Joint Committee of Agra Development Authority, U.P. State PCB and District Magistrate, Agra.

The application is disposed of accordingly."

In compliance of the said order, to represent State Board, Dr. Vishwanath Sharma, Regional Officer, U.P. Pollution Control Board, Agra (Mobile No.7839891805, Email – roagra@uppcb.in). It is, therefore, requested that please nominate the representative for constituted Joint Committee in compliance of aforesaid orders of Hon'ble NGT.

Yours' faithfully

(Ajay Kumar Sharma)
Member Secretary

Copy to :

1. Regional Officer, U.P. Pollution Control Board, Agra forwarded with the direction to ensure action with stipulated period by establishing coordination with constituted Committee in compliance of orders of Hon'ble NGT.

2. Legal Officer-First, U.P. Pollution Control Board, Lucknow for information.

Sd\-
Member Secretary

TRUE COPY

आगरा ग्वालियर पाथवेज प्रा0 लि0

Annexure-3

(CIN-U45203MP2014PTC032700)

Local Correspondence Office Add. : Chhonda Toll Plaza, Chhonda District Morena (MP)

आ.ग्वा.पा.प्रा.लि. / एनजीटी / मुरैना / 2023–24 / 3189 — दिनांक: 11–जुलाई–2023

प्रति,

श्रीमान् जिलाधिकारी महोदय
जिला – आगरा
महात्मा गांधी रोड,
साईं की तकीया के पास, रकाबगंज
आगरा (उ0प्र0) 282010
ईमेल: upagr@nic.in

श्रीमान् आयुक्त महोदय
आगरा विकास प्राधिकरण
रतनमंडी रोड, जयपुर हाऊस,
जयपुर हाऊस कॉलोनी,
आगरा (उ0प्र0) 282010
ईमेल: support@adaagra.org.in

श्रीमान् क्षेत्रीय अधीकारी महोदय
उत्तर प्रदेश प्रदुर्षण नियंत्रण बोर्ड
सेक्टर–3 आवास विकास कॉलोनी,
लोहामंडी
आगरा (उ0प्र0) 282004
ईमेल: roagra@uppcb.in

विषयः एनजीटी रिर्पोट की परिपालना में ग्राम रोहता (कि.मी. 8.000) से नगला मकरोल, इटौरा व ककुआ (कि.मी. 12.000) तक रा0रा0 के दोनों ओर नाले का निर्माण किये जाने के संबंध में।

संदर्भः 1. भा0रा0रा0प्रा0 पं.क.ई ग्वालियर का पत्र सं0 10838 दिनांक 05 जुलाई 2023।
2. रेजीडेंट इंजीनियर मै0 लॉयन इंजीनियरिंग कन्सलटेंटस प्रा0लि0 पत्र 1428 दिनांक 05 जुलाई 2023।

महोदय,

विषय व संदर्भ में अवगत कराना है कि एनजीटी रिर्पोट की अनुपालन में ग्राम रोहता (कि.मी. 8.000) से नगला मकरोल, इटौरा व ककुआ (कि.मी. 12.000) तक राष्ट्रीय राजमार्ग के दोनों ओर नाले के निर्माण का कार्य कराया जाना है। इस संबंध में श्रीमान् जी निवेदन है कि दर्शित स्थल पर भारतीय राष्ट्रीय राजमार्ग के पानी के कारण जल भराव की समस्या उत्पन्न नहीं हो रही हैं, बल्कि उक्त समस्या यहा पर रहने वाले स्थानीय रहवासियों के घरों से निकलने वाले गंदे पानी की निकासी की समुचित व्यवस्था न होने के कारण उक्त गंदे पानी को राष्ट्रीय राजमार्ग पर छोड़ जा रहा हैं जिसके कारण जल भाराव की समस्या उत्पन्न हो रही हैं। साथ ही कि.मी. 8 से कि.मी. 12 तक रा0रा0 पर एक भी पुलिया न होने के कारण नाला बनाये जाने के बाद भी पानी की निकासी का मार्ग नहीं है एवं पानी का बहाव आगरा शहर की ओर है।

अतः आप सभी से विनम्र सहित अनुरोध है कि कोई भी उचित समय मिलने पर अपने कार्यालय से प्रतिनिधियों को भेजकर दर्शित स्थल का निरीक्षण किये जायें एवं नव निर्माण नाले के पानी की निकासी हेतु जगह चिन्हित की जाये। जिससे उक्त स्थल पर नाले के निर्माण हेतु सर्वे किया जाकर अग्रिम कार्यवाही कर अनुपालना रिर्पोट प्रेषित की जा सके। इस हेतु हमारे कार्यालय की ओर से श्री पुनीत शर्मा, साईट इंजीनियर, मो. नं. 6260671022 मौजूद रहेगे।

सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

वास्ते मै0 आगरा ग्वालियर पाथवेज प्रा. लि.

(अधिकृत हस्ताक्षरकर्ता)

प्रतिलिपिः निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
1. श्रीमान् परियोजना निदेशक / राजमार्ग प्रशासक भा0रा0रा0प्रा0, प.क.ई ग्वालियर। (म0प्र0)
2. श्रीमान् रेजिडेन्ट इंजीनियर, लॉयन इंजीनियरिंग, कन्सलटेन्टस, मुरैना। (म0प्र0)

Regd. Off. : 76, Mall Road, Mhow - 453441, Disst. Indore (MP)
Ph. +91-7324-275001, 274616,400317 Fax : 400318
E-mail : gwalior@pathltd.com web site : www.pathltd.com

TRUE COPY

Annexure 3

AGRA-GWALIOR PATHWAYS Pvt. Ltd.
[CIN-US45203MP2014PTC032700]
Local Correspondence Office Add. –
Chhonda Toll Plaza, Chhonda District, Morena (M.P.)

AGPPL/NGT/Moorena/2023-24/3189
Dated : 11.07.2023

To,

1. The District Magistrate
   District Agra
   Mahatma Gandhi Road
   Near Sai-ki-Takia, Rakabganj
   Agra-282010 (U.P.).
   Email ID : upagr@nic.in

2. The Commissioner
   Agra Development Authority
   Ratan Mandi Road, Jaipur House
   Jaipur House Colony
   Agra-282010 (U.P.).
   Email ID : support@adaagra.org.in

3. The Regional Officer
   Uttar Pradesh Pollution Board
   Sector 3, Awas Vikas Colony
   Loha Mandi, Agra-282004 (U.P.).
   Email ID : roagra@uppcb.in

SUBJECT : In regard to construction of drain on both sides of R.R. from Village Rohta (KM 8000) till Makraul, Itora & Kakua (KM 12000) in compliance of NGT Report.

Ref. : Letter No.10838 dated 05th July, 2023 of NHAI P.K.E., Gwalior.

Letter No.1428 dated 05th July 2023 of Resident Engineer, M/s Lion Engineering Consultants Pvt. Ltd.

Sir,

In regard to above subject and reference matter, this is to inform that in compliance of NGT Report, drain is to be constructed on both sides of National Highway from Village Rohta (KM 8000) till Makraul, Itora & Kakua (KM 12000). In this regard, your good self is requested that at the site shown, due to water of National Highway, water logging problem are not arising, rather, because of dirty water, which is being released on the National Highway, on account of not having appropriate drainage arrangements of dirty water coming from the houses of local residents, who are residing there. Also, there is no way for water drainage despite construction drain, due to not having even one culvert from KM 8 till KM 12, and water flow is towards Agra City.

Therefore, it is gracious request to all of you that upon finding any appropriate time, get the shown site inspected by sending representatives of your office and mark place for water drainage of newly construction drain, so that compliance report could forward by taking further action and by getting the said site surveyed for construction of drain. For this purpose, from our office Mr. Punit Sharma, Site Engineer – Mobile No.6260671022 shall be present.

Forwarded for information and necessary action.

for M/s Agra Gwalior Pathways Pvt. Ltd.

Sd\-
(Authorized Signatory)

Copy forwarded to the following for information and necessary action :

1. The Project Director/Highway Administrator NHAI, P.K.E. Gwalior (M.P.).

2. The Resident Engineer, Lion Engineering Consultants, Moorena (M.P.)

TRUE COPY

Annexure- 4
30/08/...

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)
परियोजना कार्यान्वयन ईकाई : डी–81, गोविन्दपुरी, सचिन तेन्दुलकर मार्ग, ग्वालियर (म. प्र.)–474011
National Highways Authority of India
(Ministry of Road Transport & Highways, Govt. of India)
Project Implementation Unit : D-81, Govindpuri, Sachin Tendulkar Marg, Gwalior (M.P.)-474011
फोन / Phone : 0751-2231485, ई–मेल / E-mail : gwalior@nhai.org; nhaigwalior@gmail.com

सत्यमेव जयते

3265/E

भा.रा.रा.प्रा. / प.का.ई.–ग्वा / 08+000 से 13+000 / 2024 / 13979 दिनांक 22.08.2024

प्रति,

श्री रविन्द्र सिंह
रिटायर्ड कैप्टन इंडियन आर्मी
निवासी मकान नंबर 26 गौरी कुंज
कॉलोनी, ग्वालियर रोड़, आगरा (उ.प्र.)
मो.नं.– 9720493474

जिलाधिकारी
आगरा
27/8/24

विषय– माननीय नेशनल ग्रीन ट्रिब्यूनल (प्रिंसीपल बेंच) नई दिल्ली द्वारा पारित आदेश ओरजीनल एप्लीकेशन नं0 338 / 2023 दिनांक 22.05.2023 के संबंध में

संदर्भ– आपका पत्र दिनांक 12.08.2024.

महोदय,

उपरोक्त विषयांतर्गत आपका पत्र दिनांक 14.08.2024 इस कार्यालय को भाराराप्रा आगरा के ईमेल दिनांक 20.08.2024 के माध्यम से प्राप्त हुआ है जिसमें आपके द्वारा माननीय नेशनल ग्रीन ट्रिब्यूनल (प्रिंसीपल बेंच) नई दिल्ली द्वारा पारित आदेश ओरजीनल एप्लीकेशन नं 338 / 2023 दिनांक 22.05.2023 का संदर्भ ग्रहण कर ग्वालियर रोड पर रोहता से नगला माकरोल, इटौरा, ककुआ तक सड़क के दोनों ओर सीवर के गंदा पानी इकट्ठा होने के संबंध में लेख कर उचित कार्यवाही करने को लेख किया गया है।

2. निवेदन है कि उपरोक्त रोड़ का हिस्सा पुराने रा.रा.–3 के किमी. 08+000 से 13+000 का हिस्सा है जिसका रख–रखाव भारराप्रा द्वारा रियायतग्राही के माध्यम से अनुबंध दिनांक 28.10.2014 के मापदण्डों के अनुसार सुनिश्चित किया जा रहा था। इसके अतिरिक्त लेख है कि आगरा बायपास का निर्माण कार्य 2016–17 में पूर्ण किया गया था एवं भारराप्रा के अनुबंध दिनांक 28.10.2014 की अवधि 01.05.2024 को समाप्त हो चुकी है। अतः सड़क परिवहन राजमार्ग मंत्रालय भारत सरकार की गाईडलाइन दिनांक 30.11.1977, 12.04.1982 इत्यादि (छायाप्रति संलग्न) के अनुसार रा.रा.–3 के किमी. 08+000 से 13+000 का खण्ड वर्तमान में रा.रा. का हिस्सा नहीं रहा है एवं राज्य शासन को दिनांक 01.05.2024 को हस्तांतरित किया जा चुका है। (इस संबंध में राज्य शासन से किये गये पत्राचार की छायाप्रति संलग्न है)

3. उपरोक्त क्रम में आपको अवगत कराया जाता है कि पुराने रा.रा.–3 के किमी. 08+000 से 13+000 के खण्ड के दोनों ओर बसावट है एवं विभिन्न वैध एवं अवैध कॉलोनियों का निर्माण विगत वर्षों में हुआ है जिसमें से कॉलोनी में सीवेज के पानी के निकासी हेतु किसी भी प्रकार का प्रबंध नहीं है, जिस कारण से उक्त कॉलोनियों का सारा सीवेज का पानी रा.रा. की सर्विस रोड़ पर छोड़ा जाता है, जिससे जलभराव की समस्या देखी गयी है। उक्त समस्या के निदान के लिये राज्य शासन के स्तर पर समुचित जल निकासी की व्यवस्था एवं एस.टी.पी. सीवर व नाले इत्यादि का निर्माण किया जाना अति आवश्यक है, जो कि भारराप्रा के कार्यक्षेत्र से बाहर है।

TRUE COPY

4. उक्त सीवेज के पानी के जल भराव की समस्या के संबंध में इस कार्यालय द्वारा समय–समय पर जिला प्रशासन एवं संबंधित राज्य शासन के विभागों को अवगत कराया गया है, क्योंकि उक्त जल भराव की समस्या से बार–बार रोड़ का क्षतिग्रस्त होना पूर्व में देखा गया है।

5. उपरोक्तानुसार आपको लेख है कि पुराने रा.रा.–3 के किमी. 08+000 से 13+000 के खण्ड को राज्य शासन को हस्तांतरित किया जा चुका है एवं उक्त खण्ड पर किसी भी प्रकार के नये निर्माण हेतु अग्रिम कार्यवाही राज्य शासन के स्तर किया जाना उचित होगा।

सूचनार्थ प्रेषित।

संलग्न– उपरोक्तानुसार।

परियोजना निदेशक
भा.रा.रा.प्रा., प.क्रि.इ.–ग्वालियर (म.प्र.)

प्रतिलिपि निम्न लिखित को सूचनार्थ प्रेषित–

1. श्रीमान कलेक्टर महोदय, जिला–आगरा को सूचनार्थ प्रेषित।
2. श्रीमान क्षेत्रीय अधिकारी भारारापा जबलपुर को सूचनार्थ प्रेषित।
3. श्रीमान उपाध्यक्ष आगरा विकास प्राधिकरण आगरा रतन मुनि मार्ग जयपुर हाउस कॉलोनी आगरा।
4. क्षेत्रीय प्रदूषण नियंत्रण अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड सेक्टर 3 आवास विकास कॉलोनी लोहामण्डी आगरा।
5. नेशनल हाईवे अथोरिटी ऑफ इंडिया ए–208 फूल वाटिका कमला नगर आगरा।

TRUE COPY

Annexure 4

National Highways Authority of India
(Ministry of Road Transport & Highways,
Govt. of India)
Project Implementation Unit – D-81, Govindpuri
Sachin Tendulkar Marg, Gwalior-474011 (M.P.)
Phone No.0751-2231485,
Email : Gwalior@nhai.org; nhaigwalior@gmail.com

NHAI/P.K.E.-Gw/08+000to13+000/2024/13979
Dated : 22.08.2024

To,

Mr. Ravindra Singh
Retired Caption Indian Army
House No.26, Gauri Ganj Colony
Gwalior Road, Agra (U.P.).
Mobile No.9720493474

SUBJECT : In regard to order dated 22.05.2023 passed by Hon'ble National Green Tribunal in Original Application No.338/ 2023.

Ref. : Your Letter dated 12.08.2024

Sir,

Under above subject matter, your letter dated 14.08.2024 has received to this office through NHAI Agra's email dated 20.08.2024, wherein by taking reference of order dated 22.05.2023 passed by Hon'ble National Green Tribunal in

Original Application No.338/2023, you have written qua logging of dirty sewer water at both side of Gwalior Road from Rohta till Nagla Makraul, Itora, Kakua and for taking apposite action as well.

2. This is known that aforesaid portion of road is the part of old National Highway-3 from 08+000 till 13+000, maintenance of which is being ensured by NHAI, through concessionaire, as per the standards of agreement dated 28.10.2014. Besides this it is stated that construction work of Agra Bypass was completed in 2016-17 and time period of NHAI's agreement dated 28.10.2014 has been expired on 01.05.2024. Therefore, as per the guidelines of Ministry of Road Transport Highway, Government of India dated 30.11.1997, 12.04.1982 etc. (copy enclosed), portion of NH-4 from 08+000 till 13+000 is not now the part of present national highway, which has been handed

over to the State Government on 01.05.2024 (in this regard copy of correspondence with Stat Government is enclosed).

3. In regard to the above you are informed that there are inhabitants on both sides of the portion of old National Highway-3 from 08+000 till 13+000 and various legal and illegal colonies have been constructed in last previous years. None of colony has no arrangements for draining of sewer water, due to which, whole sewage water of those colonies is released on service lanes of National Highway, hence, water logging problem has seen there. To resolve the said problem, it is very necessary to make appropriate water drainage system and construction of S.T.P. Sewer and drain etc. at State Administration level, which is beyond domain of NHAI.

4. In regard to the problem of water logging of said sewage water, this office has informed

District Administration and concerned departments of State Government from time to time, because due to the said water logging problem, damage of road again and again has been seen earlier.

5. As per the above, you are stated that portion from 08+000 till 13+000 of old National Highway-3 has been handed over to the State Government and further action regarding any kind of new construction would be appropriate to take at State Government level.

Forwarded for information.
Enclosure : As above.

Sd\-
Project Director
NHAI, PKE-Gwalior (M.P.)

Copy forwarded to the following for information:

1. The Collector, District Agra for information.
2. The Regional Officer, NHAI Jabalpur for information
3. The Vice President, Agra Development Authority, Agra Ratan Muni Marg, Jaipur House Colony, Agra.
4. Regional Pollution Control Officer, Uttar Pradesh Pollution Control Board, Sector 3, Awas Vikas Colony, Loha Mandi, Agra.
5. National Highway Authority of India, A-208 Phool Vatika, Kamla Nagar, Agra.

TRUE COPY

Annexure 5

TRUE COPY

Annexure-6

e-mail: roagra@uppcb.in

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड,

भवन सं0 14, सेक्टर 3बी, आवास विकास सिकन्दरा योजना, आगरा।

पत्रांक 886 /06-627 /2024

दिनांक – 30 /11/2024

सेवा में,

परियोजना निदेशक,
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,
परियोजना कार्यान्वयन ईकाई :
डी–81, गोविन्दपुरी, सचिन तेन्दुलकर मार्ग,
ग्वालियर (म0प्र0)–474011.

विषयः– आगरा–ग्वालियर नेशनल हाइवे पर नगला माकरोल पर सी0सी0 कार्य कराये जाने के दौरान निर्माण एवं विध्वंस अपशिष्ट प्रबन्धन नियम, 2016 (Construction and Demolition Waste Management Rules-2016) एवं सी0पी0सी0बी0 गाईडलाईन्स ऑन डस्ट मिटिगेशन मेजर्स इन हैण्डलिंग कन्स्ट्रक्शन मैटेरियल एवं सी0 एण्ड डी0 वेस्ट का अनुपालन किये जाने के सम्बन्ध में।

संदर्भ– जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के अनुपालन किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक सन्दर्भ ग्रहण करने का कष्ट करें। दैनिक समाचार पत्र अमर उजाला में दिनांक 17.11.2024 को प्रकाशित खबर "ग्वालियर हाईवे पर उड़ रही धूल, वाहन चालक परेशान" के सम्बन्ध में खबर प्रकाशित की गयी है। तत्क्रम में कार्यालय के प्राधिकारियों द्वारा सन्धू धर्मकाटा एवं सिंघल ग्रेनाइट के सामने, नगला मांकरौल, एन0एच0–44, ग्वालियर रोड़, आगरा पर आप द्वारा कराये गये सीमेंट कॉकीट (सी0सी0) कार्य का निरीक्षण दिनांक 26.11.2024 को किया गया। निरीक्षणाख्यानुसार निरीक्षण के समय सी0सी0 रोड़ पर मौरंग, डस्ट एवं छोटी गिट्टी आदि लगभग आधी रोड़ पर फैली हुयी पायी गयी, जिसके कारण वाहनों के निरन्तर आवागमन से वातावरण में धूल उड़ती हुई पायी गयी। निरीक्षण के समय उपरोक्त स्थल के उपस्थित दुकानदार एवं सिंघल ग्रेनाइट के प्रतिनिधि श्री राजवीर सिंह तथा श्री दीपेन्द्र यादव, ठेकेदार से फोन पर सम्पर्क किया गया। श्री दीपेन्द्र यादव द्वारा अवगत कराया गया कि लगभग 70मी0 लम्बाई में सीमेंट कॉकीट (सी0सी0) कार्य भारतीय राष्ट्रीय राजमार्ग (एन0एच0–44), ग्वालियर खण्ड द्वारा लगभग 25 दिन पहले कराया गया है। सी0सी0 निर्माण कार्य के उपरान्त शेष निर्माण सामग्री न हटाये जाने के कारण आस–पास के वातावरण में पर्टीकुलेट मैटर (PM10 एवं PM2.5) में वृद्धि होना स्वाभाविक है, जोकि अत्यन्त खेदजनक है।

भारतीय राष्ट्रीय राजमार्ग का उत्तरदायित्व है कि एन0एच0–44, आगरा–ग्वालियर रोड़ पर सी0सी0 रोड़ के निर्माण कार्यों से उत्पन्न होने वाले धूल के कणों को वायुमण्डल में उड़ने से रोकने के लिए निर्माण स्थल पर सी0 एण्ड डी0 वेस्ट मैनेजमेन्ट रूल्स–2016, सी0पी0सी0बी0 गाइडलाइंस ऑन डस्ट मिटिगेशन मेजर्स इन हैण्डलिंग कंस्ट्रक्शन मैटेरियल एवं सी0 एण्ड डी0 वेस्ट का अनुपालन सुनिश्चित करायें ताकि धूल के कण वायुमण्डल में फैलकर वातावरण को दूषित न कर सकें।

कृ0प0उ0

TRUE COPY

4. उक्त सीवेज के पानी के जल भराव की समस्या के संबंध में इस कार्यालय द्वारा समय–समय पर जिला प्रशासन एव संबंधित राज्य शासन के विभागों को अवगत कराया गया है, क्योंकि उक्त जल भराव की समस्या से बार–बार रोड़ का क्षतिग्रस्त होना पूर्व में देखा गया है।

5. उपरोक्तानुसार आपको लेख है कि पुराने रा.रा.–3 के किमी. 08+000 से 13+000 के खण्ड को राज्य शासन को हस्तांतरित किया जा चुका है एवं उक्त खण्ड पर किसी भी प्रकार के नये निर्माण हेतु अग्रिम कार्यवाही राज्य शासन के स्तर किया जाना उचित होगा।

सूचनार्थ प्रेषित।

संलग्न– उपरोक्तानुसार।

परियोजना निदेशक
भा.रा.रा.प्रा., प.क्रि.इ.–ग्वालियर (म.प्र.)

प्रतिलिपि निम्न लिखित को सूचनार्थ प्रेषित–

1. श्रीमान कलेक्टर महोदय, जिला–आगरा को सूचनार्थ प्रेषित।
2. श्रीमान क्षेत्रीय अधिकारी भाराराप्रा जबलपुर को सूचनार्थ प्रेषित।
3. श्रीमान उपाध्यक्ष आगरा विकास प्राधिकरण आगरा रतन मुनि मार्ग जयपुर हाउस कॉलोनी आगरा।
4. क्षेत्रीय प्रदूषण नियंत्रण अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड सेक्टर 3 आवास विकास कॉलोनी लोहामण्डी आगरा।
5. नेशनल हाईवे अथोरिटी ऑफ इंडिया ए–208 फूल वाटिका कमला नगर आगरा।

TRUE COPY

Annexure 6

Regional Office, U.P. Pollution Control Board
Building No.14, Sector 3-B, Awas Vikas
Sikandara Project, Agra

Letter No.886/04-627/2024
Dated : 30.11.2024

To,

The Project Director
National Highway Authority of India
Project Implementation Unit
D-81, Govind Puri
Sachin Tendulkar Marg
Gwalior-474011 (M.P.).

SUBJECT : In regard to the compliance of Construction and Demolition Waste Management Rules, 2016 and CPCB Guidelines on Dust Mitigation Measures in Handling Construction Material and C & C Waste during the C.C. work get done at Nagla Makraul at Agra-Gwalior National Highway.

Ref. : In regard to compliance of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

Sir,

Kindly take reference in regard to above subject matter. In daily newspaper 'Amar Ujala' on

17.11.2024, news has published in regard to title, 'Dust Blowing on Gwalior Highway, Vehicle Driver are Suffering'. In regard to the same, office authorities had conducted inspection work of Cement Concrete (CC) on 26.11.2024, which was done by you in front of Sandhu Dharam-Kanta and in front of Singhal Granite, Nagla Maakraul, NH-44, Gwalior Road, Agra. As per the inspection report, at the time of inspection gravel, dust and small ballast were found spreading on almost half of the road at C.C. Road, due to which, from vehicles' continuous commuting, dust was found flying in the atmosphere. At the time of inspection, representatives of shops and Singhal Granite, Mr. Rajveer Singh and Mr. Dipendra Yadav, Contractor were contacted on phone. Mr. Dipendra Yadav has informed that cement concrete work till the length of 70meter has been carried by National Highway of India (NH-44) 25 days ago. After construction of C.C.

work, on account of not removing remaining construction material, increase of Particulate Matter (PM10 and PM2.5) in nearby atmosphere is obvious which is very regretful.

It is the responsibility of National Highway of India that to protect particulate from flying in the atmosphere, which arises from construction works of C.C. Road at NH-44, Agra-Gwalior Road, ensure compliance of C&C Waste Management Rules, 2016, CPCC Guidelines on Dust Mitigation Measures in Handling Construction Material and C&C Waste, so that dust particulate could not pollute the atmosphere after spreading there.

In regard to the problem of water logging of said sewage water, this office has informed the District Administration and concerned departments of the State Government from time to time, because due to the said water logging problem, damage of the road has been seen earlier again and again.

As per the above, it is written to you that portion from 08+000 till 13+000 of old National Highway-3 has been handed over to the State Government and further action regarding any kind of new construction on old portion would be appropriate to take at State Government level.

Encl. : As per above

Sd\-
Project Director
NHAI, PKE-Gwalior (M.P.)

Copy forwarded to the following for information:

1. The Collector, District Agra for information.
2. The Regional Officer, NHAI Jabalpur for information
3. The Vice President, Agra Development Authority, Agra Ratan Muni Marg, Jaipur House Colony, Agra.
4. Regional Pollution Control Officer, Uttar Pradesh Pollution Control Board, Sector 3, Awas Vikas Colony, Loha Mandi, Agra.
5. National Highway Authority of India, A-208 Phool Vatika, Kamla Nagar, Agra.

TRUE COPY